

## LOK SABHA DEBATES

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### LOK SABHA

Tuesday, 18th March, 1958.

*The Lok Sabha met at Eleven of the Clock.*

[MR. SPEAKER in the Chair]

#### ORAL ANSWERS TO QUESTIONS

#### Nangal Fertilizer-cum-Heavy Water Project

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Shri Rameshwar Tantia:  
Shri Ram Krishan:  
Shri D. C. Sharma:  
Shrimati Ha Palchoudhuri:  
Shri Raghunath Singh:  
Shri Daijit Singh:  
Sardar Iqbal Singh:  
Shri Ajit Singh Sarhadi:

Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 134 on the 14th November, 1957 and state:

(a) the progress made so far in setting up of the Nangal Fertilizer-cum-Heavy Water Project; and

(b) whether the order for electrical equipment has been placed with an American firm?

The Minister of Industry (Shri Manubhai Shah): (a) A statement is laid on the Table of the Lok Sabha. [See Appendix V, annexure No. 62]

(b) No, Sir; the order has been placed on a British firm.

Shri Rameshwar Tantia: What will be the total cost of this project and may I know whether some other countries have also given tenders for this?

Shri Manubhai Shah: The total cost of the project including the colony etc ultimately is expected to be about Rs. 30 crores. Regarding the machinery, it will be about 50 to 60 per cent of the total cost. Orders are placed after calling global tenders, and scrutinising the competence of the parties and the prices which must be competitive.

Shri Subbiah Ambalam: May I know when this project will start production and what will be the capacity?

Shri Manubhai Shah: The capacity will be about 80,000 tons of nitrogen or about 2,30,000 tons of different compounds. It is likely to go into production in 1960.

Shri Rameshwar Tantia: What will be the mode of payment of this order?

Shri Manubhai Shah: There are different modes of payment for different firms, starting from 10 per cent of the order and no further payments to be made before July, 1960. If the hon. Member is interested, I will tell him more about the different orders.

Shri D. C. Sharma: May I know when the order for the heavy water plant will be placed and if global tenders have been invited for that?

Shri Manubhai Shah: Yes, Sir; global tenders have been invited. They are scrutinised and orders are about to be placed very shortly.

Mr. Speaker: Next question.

Shri Tangamani rose--

**Mr. Speaker:** Shri Tangamani is not one of the names here.

**Shri Tangamani:** There is another point I want to ask. I find that the factory site has also been acquired and tenders for the execution of the civil works inside the factory area have also been invited. May I know whether any of the tenders have been accepted and whether the work has started?

**Shri Manubhai Shah:** Yes, Sir; the civil construction work also is being taken in hand. The land has been acquired. If the hon. Member refers to the statement, all the details of the progress so far made have been given in the statement.

पूर्वी पाकिस्तान में रबीन्द्र नाथ ठाकुर की सम्पत्ति

\*१०१६ { श्री अश्वत दशैन :  
श्री स० च० सामन्त :

क्या प्रधान मंत्री १५ जुलाई, १९५७ के तारारहित प्रश्न संख्या ४ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि पूर्वी पाकिस्तान में कवि श्री रबीन्द्रनाथ ठाकुर की वृत्तक सम्पत्ति को सुरक्षित रखने व उसका सदुपयोग करने के बारे में पाकिस्तान की सरकार में जो पत्र-व्यवहार चल रहा था, उसका क्या परिणाम निकला है ?

पैरोसिक कार्य संजी के सहा-सचिव (श्री सायत अली खाँ) : नवम्बर, १९५७ में प्राप्त, पाकिस्तान सरकार के उत्तर में कहा गया था कि कवि (रबीन्द्रनाथ टैगोर) के पुत्र से पटिसार जागीर के कृषि भायकर की बकाया रकम वसूल करने के लिये जो प्रमाणक कार्रवाहियाँ (सर्टीफिकेट प्रोसीडिंग्स) शुरू की गई थीं, उन्हें उस समय तक के लिये रोक दिया गया है, जब तक यह निश्चय नहीं कर लिया जाता कि जागीर को ले लेने पर सरकार को मुआवजे की कितनी रकम भ्रदा करनी होगी। पाकिस्तान सरकार ने वादा किया था कि शैलाइदह की 'कोठीवाड़ी' के बारे में फिर पत्र लिखेगी, हम उग पत्र की प्रतीक्षा में हैं।

बहरहाल, नवम्बर, १९५७ में पूर्वी पाकिस्तान सरकार द्वारा जारी किये गये एक वृत्तक (हैंड आउट) के अनुसार, कुशिया जिले में कवि रबीन्द्रनाथ के निवास 'शैलाइदह की कोठीवाड़ी' को जुलाई, १९५७ में एक सुरक्षित इमारत घोषित कर दिया गया है और पुरातत्व विभाग ने कवि के स्मारक के रूप में उसकी देख रेंव का भार ले लिया है। वृत्तक में यह भी कहा गया था कि बकाया रकम वसूल करने की सारी प्रमाणक कार्रवाहियाँ रोक दी गई हैं और यह भी, कि घर का जो फर्नीचर कोठीवाड़ी के पूर्व मालिकों ने विभिन्न लोगों के हाथ बेच दिया था, उसमें से कुछ को पूर्व पाकिस्तान सरकार ने फिर हासिल कर लिया है और मकान में रखवा दिया है।

**Shri Sadath Ali Khan:** Shall I read out the answer in English?

Some Hon. Members: Yes.

**Shri Sadath Ali Khan:** The Government of Pakistan have, in their reply, received in November, 1957, stated that the certificate proceedings started for the realisation of arrears of agricultural income tax from the Poet's son, in respect of the Patisar Estate have been kept in abeyance pending determination of the amount of compensation payable on account of the acquisition of the estate and promised a further communication as regards the "Kuthibari" in Shilaidah, which is still awaited.

However, according to a handout issued by the Government of East Pakistan in November, 1957, "Shilaidah Kuthibari", the residence of the Poet in Kushtia district has been declared as a protected monument since July, 1957, and the Archaeological Department has taken it over for maintaining it as a memorial to the Poet. The handout also stated that all certificate proceedings for recovery of arrears have been suspended and that a part of the furniture of the house, which had been sold out to different persons